

**NATIONAL COMPANY LAW TRIBUNAL
CHANDIGARH BENCH, CHANDIGARH**

CA No.400/2018

In

CP (IB) No.6/Chd/CHD/2017

In the matter of:

Mohali Automobiles Pvt. Ltd. ...Petitioner

Versus

Sh. Krishan Vrind Jain, Liquidator
(Hind Motors India Ltd.)

...Respondents

Present: Mr. Arjun Pratap Atma Ram, Advocate for the petitioner
Mr. Ramandeep Singh, Advocate for Liquidator

CA No.400 of 2018

Notice of this application to the Liquidator. Mr. Ramandeep Singh, Advocate accepts the notice on behalf of Mr. Kamal Satija, Advocate for the Resolution Professional. List the application for arguments on 03.10.2018. The reply, if any, be filed one day before the date fixed. The Liquidator is directed to appear in person.

The learned counsel for the applicant submits on instructions that the entire rent up-to-date has been deposited by the applicant.

Sd/-
(Justice R.P. Nagrath)
Member (Judicial)

Sd/-
(Pradeep R. Sethi)
Member (Technical)

Sept., 26, 2018
Anchal